

Title: Regarding incident of demonstration at Teenmurthi Roundabout.

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI CH. VIDYASAGAR RAO): Hon. Chairman, Sir, yesterday hon. Shri Raj Babbar stated about the use of water cannons against him. He was also very much agitated and he tried to produce a Memorandum which was to be presented to the hon. Prime Minister. We got the matter inquired.

I would like to inform the House that Shri Raj Babbar informed the local police from Agra through the Police Headquarters that he would be holding a *dharna* before the house of the hon. Prime Minister on the 9th at 10 a.m. This information was given by him on the 8th. The local police apprised him of the promulgation of Section 144, that is, the prohibitory orders under Cr.P.C. This was informed orally by the local police, the SHO and also the Deputy-Commissioner of Police, Delhi. This was also informed to him through a letter which they got served on him. He assured the local police that he would be coming to the Teenmurthi roundabout from No.8, South Avenue and he would stop wherever the local police would direct him.

Yesterday, about 800 processionists, which included about 50 women, started from No. 8, South Avenue. They came up to the Teenmurthi roundabout. At that point of time, the police erected three barricades. At that time also, the police warned the demonstrators and told them that prohibitory orders were already promulgated in that area. However, they broke one barricade and they were proceeding further. The police, with great difficulty, could hold the second barricade for about 15 minutes. But the processionists broke down the second barricade also. They were also pelting stones heavily. Stone-pelting was there on the police. Therefore, the police resorted to the use of water cannons and they could silence the demonstrators...*(Interruptions)*

SHRI SONTOSH MOHAN DEV (SILCHAR): Whenever you tackle such demonstrators, deploy women police against women. Why did you not do that? That is our objection....*(Interruptions)*

SHRI CH. VIDYASAGAR RAO: I have not completed my statement. Then, Shri Raj Babbar and Shri Sarvaraj Singh, MP were both taken to the house of the hon. Prime Minister. At that time, the hon. Prime Minister was not available. They insisted yesterday that they would submit the Memorandum to the hon. Prime Minister only. However, the SPG personnel informed the hon. Members that the hon. Prime Minister is in the House. Both the MPs left the hon. Prime Minister's house stating that they would go to the House and submit the Memorandum to him. They departed from the hon. Prime Minister's House in their own cars. The local police, that is, the Chanakyapuri police, registered a case *vide* FIR No.138 under sections 147, 149, 186, 188, 332 and 353 of the Indian Penal Code against Shri Raj Babbar and his supporters....*(Interruptions)*

SHRI VARKALA RADHAKRISHNAN (CHIRAYINKIL): Why a case has been registered against a Member of Parliament under section 353 of the Indian Penal Code? What is the offence?

SHRI CH. VIDYASAGAR RAO: That will be known. No arrest has so far been made. Investigation is in progress.

श्री मणिशंकर अय्यर (मथिलादुतुराई) : स्भापति जी, आपसे अनुरोध है कि आई.सी. 814 के सिलसिले में जो बहस चल रही थी, उसे आप जारी रखेंगे या बाद में करेंगे। मैं जानना चाहता हूँ कि यह बहस कब होगी क्योंकि हमने विलिय को छेड़ दिया है और बात आगे बढ़ रही थी। बहुत से लोग इस पर कुछ कहना चाहते हैं। यदि आप इसको बहुत जल्द प्रोग्राम में न लाये तो अब तक जो बहस हुई है, उसको हम भूल जायेंगे।

स्भापति महोदय : बहस अधूरी है, उसे पूरा किया जाएगा।

श्री मणि शंकर अय्यर : क्या इसी सत्र में उसे पूरा किया जाएगा?

स्भापति महोदय : जी हां।

श्री मणि शंकर अय्यर : ठीक है।

1919 hrs.